

The Delhi University (Amendment) Bill, 2000

मानव संसाधन विकास मंत्रालय में राज्य मंत्री (डॉ. (श्रीमती) रीता वर्मा) : सभापति महोदय, मैं यह प्रस्ताव करती हूँ कि दिल्ली विश्वविद्यालय (संशोधन) विधेयक, 2000 को वापस लेने की अनुमति दी जाए।

The question was put and the motion was adopted.

डॉ. (श्रीमती) रीता वर्मा : महोदय, मैं विधेयक को वापस लेती हूँ।

The Delhi University (Amendment) Bill, 2002

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT [DR. (SMT.) RITA VERMA]: Sir, I beg to move for leave to introduce a Bill further to amend the Delhi University Act, 1922.

The question was put and the motion was adopted.

DR. (SMT.) RITA VERMA: Sir, I introduce the Bill.

RE. SUPREME COURT'S JUDGMENT ON SYMBOLIC PUJA**AT AYODHYA**

SHRI PRANAB MUKHERJEE (West Bengal): Mr. Chairman, Sir, before you go to the next item, I would like to make a small submission. Just now, we have heard that in the case which was pending before the Supreme Court as to whether puja could be performed on the 15th or not, the Supreme Court has given the verdict that till a final decision is taken, no puja or anything like that should take place. That part is totally appreciated. But I would like to know from the Government; whether on behalf of the Government, the Attorney General pleaded before the court -- that a symbolic puja should be allowed. This is really disturbing. Therefore, instead